

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH (COURT - II)**

**Item No. 218  
(IB)-1510(ND)2019  
IA-925/2022**

**IN THE MATTER OF:**

**M/s. Ester Industries Ltd.**

**... Applicant/Petitioner**

**Versus**

**M/s. Kanik Electronics Pvt. Ltd.**

**... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 28.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Adv. Simran Jyot Singh**

**For the Liquidator : Adv. Aditya Gauri, Adv. Dhananjay Sud, Adv.  
Damini Srestha**

**ORDER**

**IA-925/2022:** Ld. Counsel appears for the Applicant seeks time to file the rejoinder. As per the last order dated 01.11.2022, they were directed to file rejoinder within one week, failing which, the right to file rejoinder shall stand closed. In the light of the submissions made by Ld. Counsel for the Applicant that they could not file the same due to technical reasons. We permit the last chance to the Respondent to upload the rejoinder on the DMS subject to deposit the cost of Rs. 10,000/- in the Prime Minister's Relief Fund within one week.

List the matter on 15.12.2022.



**(L.N. GUPTA)  
MEMBER (T)**



**(BACHU VENKAT BALARAM DAS)  
MEMBER (J)**